

(14)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. 390/87  
T.A. No.

**DATE OF DECISION** 5-8-93

Shri Makana Gopal and Ors. Petitioner

Shri J.J. Yajnik Advocate for the Petitioner(s)

**Versus**

Union of India and Others Respondent

Shri N.S. Shevde. Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

1. Makana Gopal
2. Phola Wajja
3. Ram Balak Dukhi
4. Galia Vesta
5. Jaimal Tolia
6. Koomji Chatra
7. Laxman Bhava
8. Limba Khimji
9. Lala Valia
10. Nanji Valia
11. Ratna Mavji
12. Radia Khima
13. Roopsingh Nanji
14. Ratna Naniya
15. Tiv Zalia
16. Valia Vakta
17. Raman Bhavsingh
18. Vestha Nathia
19. Badhia Durtan
20. Veru Ranji
21. Badhi Bhata
22. Haswach Narayan
23. Bhima Loa
24. Saklo Awa
25. Mangu Thavtia
26. Thavaria Jokha

All Casual Labourers,  
working in the office of the  
AEN (I) (II)  
Dahod.

Address for service of all notices :

C/o. Shri J.J.Yajnik,  
Advocate  
'Anand', B-6, High Land Park,  
B/h. Polytechnic,  
Nr. Maitri Society,  
Gulbai Tekra,  
AHMEDABAD.

...Applicants.

( Advocate : Mr.J.J.Yajnik )

Versus

1. The General Manager,  
Western Railway,  
Churchgate,  
Bombay.
2. AEN (I) (II)  
Dahod.

...Respondents.

( Advocate : Mr.N.S.Shevde )

O R A L J U D G M E N T  
O.A.NO. 390 OF 1987.

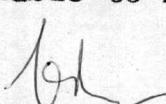
Dated : 05/08/1993.

Per : Hon'ble Mr.N.B.Patel

: Vice Chairman

In the reply, the respondents have stated,  
"If any work of casual nature is to be performed in near future, the respondents are bound to offer re-engagement to the senior persons according to the combined seniority list as directed by the Hon'ble Supreme Court in Inderpal's case". It is stated by the learned Railways advocate that, accordingly, some of the applicants whose turn to be re-employed has arrived, have actually been re-engaged and even the other applicants will be considered for re-engagement when their turn for the same ~~arrived~~ <sup>arrives</sup> according to their seniority on the combined seniority lists.

2. In view of this, Mr. J. J. Yajnik seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. No order as to costs. If at any stage, any applicant feels that, though he was entitled to be re-engaged on the basis of his seniority on the combined seniority list, he was not re-engaged and if he has any grievance in that behalf, it will be open to such applicant to pursue legal remedy available to him in that matter.

  
( V. Radhakrishnan )  
Member (A)

  
( N.B. Patel )  
Vice Chairman